

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Fatehgarh-III PS.

Petitioner : Adani Renewable Energy Holding Four Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 165/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 13.5 Crores (Rs. 6 Crores + Rs. 7.50 Crores) which have been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Connectivity and LTA at Fatehgarh-II PS.

Petitioner : Adani Renewable Energy Park Rajasthan Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 167/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores which have been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage II Connectivity at Koppal PS.

Petitioner : Adani Renewable Energy Holding Fifteen Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **7.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member



Parties Present : Shri Hemant Singh, Advocate, Adani Renewable
Shri Chetan Garg, Advocate, Adani Renewable
Ms. Lavanya Panwar, Advocate, Adani Renewable
Shri Nishant Kumar, Advocate, Adani Renewable
Shri Jai Lal, Advocate, Adani Renewable
Shri Syed Fazl Askari, Advocate, Adani Renewable
Shri Pawan Singh, Advocate, Adani Renewable
Shri Akshaya Lal, Advocate, Adani Renewable
Shri Arun Lal, Advocate, Adani Renewable
Shri Gandharv Garga, Advocate, Adani Renewable
Shri Gyanendra Singh, Advocate, Adani Renewable
Shri Prakash Pathak, Advocate, Adani Renewable
Shri Gaurav, Advocate, Adani Renewable

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed *inter alia* seeking a refund of the amount(s) paid by the Petitioners to the Respondent, CTUIL, which have been wrongfully collected by it towards the surrender of connectivity and/or LTA by the Petitioners at concerned Pooling Stations.

2. Considering the submissions made by the learned counsel for the Petitioners, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondents, subject to just exceptions;
 - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioners, who may file its rejoinder within four weeks thereafter.
3. The Petitions will be listed for hearing on **19.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)